

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 29/MP/2015**

- Subject : Petition under Section 38 (2) of the Electricity Act, 2003 read with Section 79 (1) (c) and (k) of the Act, along with (i) Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of inter-State transmission scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission Conduct of Business Regulations, 1999; (iii) CERC (Sharing of inter-State Transmission charges and losses) Regulations, 2010; and Grant of Regulatory Approval for execution of the transmission system for Ultra Mega Solar Power Park(UMSPP) having capacity of 1000 MW in Anantpur district, Andhra Pradesh.
- Date of hearing : 28.5.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Andhra Pradesh Solar Corporation Private Limited and others
- Parties present : Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri V.K. Garg, NTPC  
Shri Ajay Dua, NTPC  
Shri C.V. Anand, NTPC  
Shri V.K. Jain, NTPC

**Record of Proceedings**

Learned counsel for the petitioner submitted that all the conditions except the authorization by Solar Power Park Developer to bear all the liabilities on behalf of the Solar Project Developers to be set up in the Solar Park has been satisfied for a ISTS Scheme proposed by CTU under Regulation 3 (1) (iii) of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010. Learned

counsel further submitted that Ministry of New and Renewable Energy letter dated 28.11.2014 is an in-principle approval for setting up Solar Park at Ananthpur.

2. The Commission observed that CTU has not filed the authorization letter from Central Government in accordance with in terms of Regulation 3 (1) (iii) of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and medium-term Open Access in inter-state Transmission and related matters) (Fifth Amendment) Regulations, 2015, and Regulation 2 (1) (b) (i) (f) and Regulation 8(1) of the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) (First Amendment) Regulations, 2015.

3. The Commission directed CTU to submit authorization letter from Central Government to develop solar park in terms of the provisions of the said Regulations.

4. The Commission further directed CTU to submit rejoinder to the reply of KSEB latest by 20.6.2015.

5. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**